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Government of Kerala  
2017



Regn. No. KERBIL/2012/45073  
dated 5-9-2012 with RNI  
Reg. No. KL/TV(N)/634/2015-17

**കേരള ഗസറ്റ്**  
**KERALA GAZETTE**  
**അസാധാരണം**  
**EXTRAORDINARY**

**ആധികാരികമായി പ്രസിദ്ധപ്പെടുത്തുന്നത്**  
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**GOVERNMENT OF KERALA**  
**Law (Legislation-G) Department**  
**NOTIFICATION**

No. 23029/Leg.G2/2017/Law.

*1st December, 2017*  
*Dated, Thiruvananthapuram, 16th Vrischikam, 1193*  
*10th Agrahayana, 1939.*

The following Ordinance promulgated by the Governor of Kerala on the 1st day of December, 2017 is hereby published for general information.

By order of the Governor,

**K. S. MADHUSOODANAN,**  
*Special Secretary (Law).*

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**ORDINANCE No. 26 OF 2017**

**THE SREE SANKARACHARYA UNIVERSITY OF SANSKRIT  
(AMENDMENT) ORDINANCE, 2017.**

Promulgated by the Governor of Kerala in the Sixty-eighth Year of the Republic of India.

*AN*

*ORDINANCE*

*further to amend the Sree Sankaracharya University of Sanskrit Act, 1994.*

*Preamble.*—WHEREAS, it is expedient further to amend the Sree Sankaracharya University of Sanskrit Act, 1994 (5 of 1994) for the purposes hereinafter appearing;

AND WHEREAS, the Legislative Assembly of the State of Kerala is not in session and the Governor of Kerala is satisfied that circumstances exist which render it necessary for him to take immediate action;

NOW, THEREFORE, in exercise of the powers conferred by clause (1) of Article 213 of the Constitution of India, the Governor of Kerala is pleased to promulgate the following Ordinance:—

1. *Short title and commencement.*—(1) This Ordinance may be called the Sree Sankaracharya University of Sanskrit (Amendment) Ordinance, 2017.

(2) It shall come into force at once.

2. *Act 5 of 1994 to be temporarily amended.*—During the period of operation of this Ordinance, the Sree Sankaracharya University of Sanskrit Act, 1994 (5 of 1994) (hereinafter referred to as the Principal Act) shall have effect subject to the amendment specified in section 3.

3. *Amendment of section 31.*—In section 31 of the principal Act, for sub-section (3), the following sub-section shall be substituted, namely:—

“(3) The retirement age of the teachers of the University shall be,—

(a) sixty years in the case of teachers qualified as per the Regulations of the University Grants Commission and if the date of retirement of such a teacher falls within the academic year, he shall continue in service till the end of the academic year. The service benefits of such teachers shall be governed as per sub-rule (c) of rule 60 of Part I of the Kerala Service Rules; and

(b) in the case of teachers not coming under clause (a) and non-teaching staff, officers and other employees of the University, the age applicable in the case of employees in Government Service, as may be decided by the Government from time to time:

Provided that in respect of any person who is appointed temporarily on a short term contract for a period not exceeding three years, the age limit mentioned in this sub-section shall not apply:

Provided further that the short term contract appointments shall be subject to the approval of the selection committee constituted in the manner prescribed in the Statutes.”

P. SATHASIVAM,  
GOVERNOR.

